
Kerala Agricultural University (Amendment) Act, 1974

6 of 1974

CONTENTS

1. Short Title And Commencement
2. Amendment Of Section 61
3. Repeal And Saving

Kerala Agricultural University (Amendment) Act, 1974

6 of 1974

An Act further to amend the Kerala Agricultural University Act 1971. WHEREAS it is expedient further to amend the Kerala Agricultural University Act 1971 for the purpose hereinafter appearing; BE it enacted in the Twenty-fifth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1974.
- (2) It shall be deemed to have come into force on the 27th day of November, 1973.

2. Amendment Of Section 61 :-

In sub-section (2) of section 61 of the Kerala Agricultural University Act 1971 (33 of 1971) (hereinafter referred to as the principal Act), for the words "two years" the words "three years" shall be substituted.

3. Repeal And Saving :-

- (1) The Kerala Agricultural University (Second Amendment) Ordinance, 1973, (16 of 1973) is hereby repealed. Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

